

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 581/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two transmission assets under the scheme of Provision of Series Reactors in Northern Region (NR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets forming part of the Combined Asset under Provision of Series Reactors in Northern Region:

Asset-I: 01 Number of 12 Ω Series Bus Reactor at Mandola 400/220 kV (POWERGRID) Sub-station along with associated bays; and

Asset-II: 01 Number of 12 Ω Series Bus Reactor at Ballabgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, 01 Number Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-I and 01 Number Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-II.
 - b. The date of commercial operation of Asset-I and Asset-II was 4.11.2018 and 7.12.2018 respectively. The tariff of the transmission assets from their respective COD to 31.3.2019 was allowed vide order dated 4.9.2019 in Petition No. 312/TT/2018;
 - c. Details of admitted cost and claimed cost, which is within the RCE apportioned approved cost, as on 31.3.2019 is given in the petition and the difference between the same is due to revised calculations of Initial Spares in line with the liability flow



statements submitted. The Initial Spares have been accordingly deducted from Additional Capital Expenditure (ACE);

- d. Requested to allow true up of tariff and transmission tariff as claimed for respective tariff periods and sought one week time to submit detailed clarifications regarding the variation in admitted cost and actual cost claimed;
- e. The information sought through Technical Validation letter was filed vide affidavit dated 12.2.2021 wherein details and justifications for ACE incurred, contractor-wise details, Form-5 with justification of cost variation etc. have been submitted; and
- f. No reply has been received from any of the Respondents.

3. In response to a query of the Commission regarding the claim of Initial Spares in 2014-19 period, the representative of the Petitioner submitted that the excess initial spares have been re-calculated in line with revised capital cost and have been adjusted/discharged by including in ACE as shown in the liability flow statements submitted and excess Initial Spares have been deducted accordingly.

4. In response to another query of the Commission regarding the performance of the transmission system and the reasons for claiming ACE during 2014-19 and 2019-24 periods for unexecuted works, the representative of the Petitioner submitted that system is under operation / being utilized and the ACE claimed pertains to payments made for work executed before the cut-off date.

5. The Commission directed the Petitioner to appropriately specify the details pertaining to ACE claims in the petition.

6. The Commission further directed the Petitioner to file an affidavit by 30.7.2021 giving detailed reasons/ clarifications with respect to the variations in admitted cost and actual cost claimed in the petition with an advance copy to the Respondents. The Commission observed that no extension of time shall be granted.

7. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

